

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.121. IA/96(AHM)2022 in  
CP(IB) 175 of 2020

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Drip Capital Ltd

.....Applicant

V/s

Jashank Impex Pvt Ltd

.....Respondent

**Order delivered on: 21/11/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)

Mr. Subrata Kumar Dash, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Nipun Singhvi, Ld. Adv.

For the Respondent :

**ORDER**

**IA/96(AHM)2022**

This application is filed by the RP for passing the order of liquidation of the Corporate Debtor.

Considering the facts in the case, we directed the CoC to file an affidavit as to why they did not undertake the CIRP as per the rules. Accordingly, the additional affidavit is filed. It is taken on record.

The matter to come up for further consideration on 09.01.2023.

-SD-  
**SUBRATA KUMAR DASH**  
**MEMBER (TECHNICAL)**

-SD-  
**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**

Rajeev